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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 1307/93.

Dt. of Order: 16-11-93.

B.Viswanadha Reddy

....Applicant

Vs.

1. Sr.Divisional Electrical Engineer,
SC Rlys, Guntakal, Amanthapur Dist.

....Respondents

— — — —

Counsel for the Applicant : Shri L.Nageswara Rao

Counsel for the Respondents : Shri K.Ramulu, SC for Rlys

CORAM:

— — — —

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN)

— — — —

....2.

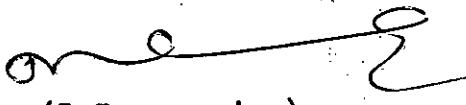
J U D G M E N T

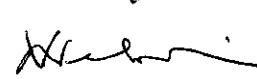
[as per Hon'ble Mr.Justice V.Neeladri Rao, Vice Chairman]

This application was filed praying for setting aside the order dt. 24.12.1992 whereby the applicant was placed ~~under suspension and for further direction to the respondents to pay the subsistence allowance from 24.12.1992.~~

2. It is stated for the respondents that the order of suspension was revoked by an order dt. 22.2.1993 with effect from 23.2.1993. It is stated for the applicant that he has not received the order of revocation and also that he was not paid the subsistence allowance.

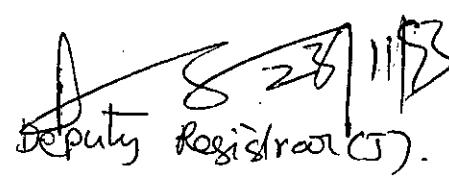
3. As the order of suspension was not ^{as new} in force, this O.A. has to be dismissed in regard to the same. As it is stated that the subsistence allowance is not paid and it is not denied for the respondents a direction is hereby given to the respondents to pay the subsistence allowance to the applicant from 24.12.1992 for the period of suspension. The question as to when the period of suspension had come to an end is not a matter for consideration in this O.A. and it is left open for adjudication as and when it arises. The O.A. is ordered accordingly in regard to the relief of subsistence allowance, and in regard to the relief of suspension. the O.A. is dismissed. No costs.


(R.Rangarajan)
Member(Admn.)


(V. Neeladri Rao)
Vice-Chairman

Dated 16th Nov., 1993.
Dictated in the open court.

Grh.


Deputy Registrar (J)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10 - 11 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 1307/93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH

28 NOV 1993

HYDERABAD BENCH.

pvm